

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated: 25th January, 2010

**Appeal No. 9 of 2010 &
IA Nos.17 & 18 of 20010**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

Madan Lal **Appellant (s)**

Versus

State of Madhya Pradesh & Ors. ... **Respondent (s)**

Counsel for the Appellant (s): Mr. Akshat Shrivastava with
Mr. Inderjeet Yadav

ORDER

I.A. No .17 of 20010

There is no ground made out for Waiver of the Court Fee. It is noticed that from the beginning the Association represented before the Commission and also before the High Court. Even after the High Court's Order, the Commission issued notice to the Association and after hearing the Association, it passed the Orders. Now, one of the Members of the said Association filed the Appeal against the Commission's Order that too along with the Application for waiver of the court fee.

We have heard the learned counsel for the Appellant.

The affidavit filed in support of the Waiver of Court Fee Application does not show sufficient ground to pass the order of Waiver of Court Fee. Therefore, the Application is dismissed.

**(H.L. Bajaj)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**